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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 8031/2020 & CM APPL. 26159/2020, 1957/2021 & 51745/2022

DELHI PETROL DEALERS ASSOCIATION Petitioner

Through: Mr. Jayant K. Mehta, Sr. Advocate

with Mr. Anand Verma & Ms. Advasha Nanda, Advocates (M:

9668635939)

versus

BHARAT PETROLEUM CORPORATION

LIMITED Respondent

Through: Mr. Maninder Acharya, Sr. Advocate

with Mr. Rakesh Kumar, Mr. Sataroop Das, Mr. Ashish Ranjan, Mr. Deepanshu Dudeja, Advocates.

(M:9310707170)

CORAM:

JUSTICE PRATHIBA M. SINGH

ORDER

% 24.03.2023

- 1. This hearing has been done through hybrid mode.
- 2. This matter is to be finally heard.
- 3. It appears that the BPCL has issued a communication sometime in October, 2022 to various banks, which has resulted in some Point of Sale (POS) Terminals of unapproved banks being removed from dealer service stations or becoming inactive.
- 4. The order dated 15th October, 2020 is clear to the effect that the impugned direction of BPCL dated 8th October, 2020, directing members of the Petitioner Association to only use Electronic Data Capture (EDC) Terminals provided by BPCL for receiving all payments made through





credit/debit cards at their outlets and to remove all other EDC terminals, was stayed by this Court.

- 5. In view thereof, any communication issued contrary to the said order would not be tenable. It is accordingly directed that no coercive steps shall be taken against either the Petitioner or the respective banks whose terminals may be functional at any dealer service stations.
- 6. List this matter for final hearing on 13th July, 2023 on the top of the Board.

PRATHIBA M. SINGH, J.

MARCH 24, 2023 *dj/sk*